(b) if so, what action has been taken on the report of stock verification to rectify the situation?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTURES (SHRI KHURSHID ALAM KHAN): (a) No>

(b) Does not arise.

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V. s. view, on new round of Trade Liberalisation

2304. SHRI KAPIL VERMA: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government's attention has been drawn to a P.T.I, report from New York dated the 16th November, 1985 to the effect that the United States had named India and five other countries as 'Blocking' a new round of trade liberalisation talks and held the twin threat of striking them from the list of beneficiaries of the Generalised System of Preferences and ateo going with talks outside the General Agreement on Tariffs and Trade (GATT); (bV if so, what are Government's reactions thereto and what steps Government propose to take in this connection: and
 - (c) whether Government have also got any information that the United States might convene a conference in Washington to begin a new round outside GATT?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTn.ES (SHRI KHURSHID ALAM KHAN): (a) Yes, Sir. But it is not true that some developing countries including India were blocking the new round of trade negotiations proposed by the developed countries. The developing countries insisting for hav. been certain preconditions such as standstill on new restrictions to be imposed) -oil-back (existing trade and to be phased out) of =striction-: protectionist measures before launching of the "he^v round of multilateral trade They were also not negotiations. agreeable to the proposal of developed countries that the new round should include negotiations on

trade in services which falls outside the mandate of GATT.

(b) and (c) A decision has at the forty-first session of the GATT CONTRACTING PARTIES held at Geneva from 25 to 29 November 1985 to set up a Prepartory Committee to determine the objectives, subject matter, modalities for and participation in the multilateral trade negotiations. Both India and USA will be participating in the deliberation* of the Preparatory Committee at Geneva along with other GATT member countries.

In the HgW of the above developments, there has not yet been any further move by the Umed Stat n to convene a Conference m Washington a begin a new -und outsule

GATT.

Transfer of ITDC properties to **State Governments**

2305. SHRI CHATURANAN MISH-RA- Will the Minister of MENSSY AFFAIRS AND TOURISM be pleased to state:

(a) whetherlodges/ ¹³^rSe^Saurant t₀ various ^details of each property with.£ market/book value, area building and location: (b) what are the mam transferring these properties to ${}^{S}T$; ^aTtth S caSl expenditure ${}^{(C)}Z$ on each of the above ${\rm P^{TM}}_{-}^{-5{\rm no}{\rm U}}$ t dnr-gthe last three year,? ^THE MINISTER °F PAH££-MENTARY AFFAIRS AN) Jfto T Fo-xe i better con- (a) to (C) * -UDervision to m trol, f anagen^nt tectrate with States o contemplating frastructur_e ITIX- i, _{Trave}u_ers

iect to mutually agreeu Editions. A statement showing: Ihft details properties various States is given m the enclosed Statement. '(See belot" y.i